

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.37
C.A. No.102/2022 in
C.P. No.11/BB/2022

IN THE MATTER OF:

Mr. Vinod Bajaj	...	Petitioner
Vs.		
M/s. Vetril Systems Pvt. Ltd. & Ors.	...	Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 15.02.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Respondent in
CA 102/2022 : Shri S.S. Naganand, Sr. Counsel with
Shri Pradyumna K.V.

For the Respondent/Applicant in
CA 102/2022 : Shri Nandakumar, Sr. Counsel with
Shri Abhishek W. & Ms. Snigdha S.

ORDER

C.A. No.102/2022:

1. Heard the Ld. Sr. Counsels for the parties.
2. Both the parties are directed to file brief synopsis in not more than four pages in total, along with copies of the judgments on which they are placing reliance, within a period of two weeks.
3. **Order Reserved**, subject to make the above compliance.

C.P. No.11/BB/2022:

1. Heard the Ld. Sr. Counsels for the Petitioner and the Respondent.
2. Ld. Counsel for the Respondent has filed a copy of the Order passed by the Hon'ble NCLAT, Chennai Bench on 10.01.2024 vide Dy.No.538 dated 25.01.2024. The same is taken on record. In view of the order passed by the Hon'ble NCLAT, Chennai Bench, the Interim Order granted on 18.02.2022 is extended till the next date of hearing.
3. List the C.P. for hearing, on **20.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

Sd/-
K. BISWAL
MEMBER (JUDICIAL)